

Government of Jammu and Kashmir
Department of Mining
Civil Secretariat, J&K

Notification

Jammu, the 05th of January, 2023

S.O. 14 .In exercise of the powers conferred by section 15 read with section 23C of the Mines & Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Government hereby directs that sub-rule (3) of rule 7 of the Jammu and Kashmir Stone Crushers / Hot and Wet Mixing Plants Regulation Rules, 2021 shall be substituted by the following; namely:-

"(3) Each minor mineral processor shall install weighing bridge in their respective units and every consignment of the finished goods shall invariably be accompanied by a valid weighing slip, sale bill indicating the quality, price and tax charges, besides e-Challan for transportation of the material."

By Order of the Government of Jammu and Kashmir.

Sd/-

(Amit Sharma) IAS

Secretary to the Government

Dated: 05.01.2023

No: GM-MNG/354/2022-04

Copy to the:-

1. All Financial Commissioner(s) (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. All Principal Secretaries to the Government.
4. Director General, J&K, IMPARD.
5. All Commissioner/ Secretaries to the Government.
6. Joint Secretary (Jammu and Kashmir/Ladakh), Ministry of Home Affairs, GoI.
7. Divisional Commissioner, Kashmir/ Jammu.
8. All Heads of Departments/ Managing Directors.
9. All Deputy Commissioners.
10. Director, Information and Public Relations, J&K.
11. Director, Geology and Mining, J&K.
12. Director, Achieves, Archeology and Museums, J&K.
13. Principal Private Secretary to the Hon'ble Lieutenant Governor.
14. General Manager, Government Press, Jammu/ Srinagar.
15. Private Secretary to the Chief Secretary, J&K.
16. Private Secretary to Secretary to the Government, GAD.
17. Private Secretary to Secretary to the Government, Mining Department.
18. In-charge Website, Mining Department.



(Aamir Ayaiz Rather) 05-01

Under Secretary to the Government